(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

JAIPUR BENCH, JAIPUR

Date of order: 25-4-1996

OA No.239/96

Hanuman Meena .. Applicant

Versus

Union of India and Others .. Respondents

Mr. Arvind Bhardwaj, Counsel for the applicant

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

ORDER

PER HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

In this application under Section 19 of the Administrative Tribunals Act, 1985, Shri Hanuman Meena has prayed that the retrenchment of the applicant effected w.e.f. 30-6-87 be declared as illegal and the respondents may be directed to reinstate the applicant in service with all back wages and consequential benefits.

2. During the arguments on the question of admission of the OA, the learned counsel for the applicant stated that the applicant has made a representation, Annexure-A3 dated 15-12-1995, to the Assistant Engineer (Telegraph), Railway Electrification Project, Sawaimadhopur, with regard to his grievance. He adds that since he wants to pursue the matter with the Departmental Authorities with regard to his grievance, he seeks permission to withdraw the present application. Permission granted. Application is dismissed as withdrawn.

(O.P.Sharma)
Administrative Member

(Gopal Krishna)
Vice Chairman